

SLP(Crl.)No. 1161 OF 2003  
ITEM No.22

Court No. 2

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 1161/2003  
(From the judgement and order dated 28/11/2002 in CRLA 1271/02  
of The HIGH COURT OF M.P AT JABALPUR)

RAJENDRA & ANR.

Petitioner (s)

VERSUS

STATE OF M.P. Respondent (s)  
( With Appln(s). for bail and suspension of sentence and exemption  
from filing O.T. ) ( With Office Report )

Date : 21/04/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU  
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s) Ms. Pragati Neekhara, Adv.  
Mr. B.K.Satiya,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.....  
.SP2

Leave granted.  
Liberty to file additional papers, if any.  
No bail for the present.

.SP1

Charanjit

[ Asha Joshi ]  
Court Master